

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 267 OF 2016 & IA NO. 562 OF 2016
AND
APPEAL NO. 190 OF 2017**

Dated: 10th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**APPEAL NO. 267 OF 2016 &
IA NO. 562 OF 2016**

GRIDCO Ltd.

Vs.

M/s Bhushan Power & Steel Ltd. & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Rajiv Yadav for R-1
Mr. R. B. Sharma for R-2 & 4

APPEAL NO. 190 OF 2017

In the matter of:

M/s Bhushan Power & Steel Ltd.

Vs.

Central Electricity Regulatory Commission & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-2
Mr. R. B. Sharma for R-3 & 4

ORDER

As agreed by learned counsel for the parties, list these matters for hearing on **19.11.2018.**

(S. D. Dubey)
Technical Member

ts/mk

(Justice Manjula Chellur)
Chairperson